

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No. 04 of 2019 (SZ)
With
Original Application No. 04 of 2020 (SZ)
With
Original Application No. 05 of 2020 (SZ)**

IN THE MATTER OF:

Anirudh Reddy ...Applicant(s)
Versus
Union of India and Ors. ...Respondent(s)

With
Chava Srinivas and Anr. ...Applicant(s)
Versus
M/s. Anand Metallics & Power
Pvt. Limited and Ors. ...Respondent(s)

With
Capt L.K. Reddy (Retd) ...Applicant(s)
Versus
M/s. Om Shiv Shakthi Iron
Industries Pvt. Ltd. & Ors. ...Respondent(s)

**ACTION TAKEN REPORT OF TELANGANA STATE POLLUTION
CONTROL BOARD**

R U N N I N G I N D E X

Sl. No.	Particulars	Page Nos.
1.	Action Taken Report dated 24.11.2020 of Telangana State Pollution Control Board (TSPCB).	1 – 18
2.	Annexure-I: Telangana State Industrial Infrastructure Corporation Ltd (TSIIC) Letter dated 31.10.2020 communicating the minutes	19 – 22
3.	Annexure-II: Letter dated 19.10.2020 submitted by Sponge Iron Units.	23 - 25
4.	Annexure-III: Hon'ble NGT Order dated 18.09.2020	26 - 31

Place: Hyderabad

Date: 24-11-2020.

ACTION TAKEN REPORT DATED 24-11-2020 OF TELANGANA STATE POLLUTION CONTROL BOARD IN OA No.4 OF 2019; OA No.4 OF 2020 AND OA No.5 OF 2020 AS PER HON'BLE NGT ORDER DATED 18.09.2020.

It is to submit that the Hon'ble NGT, Chennai vide order dated 18.09.2020 in O.A.No.4 of 2019 filed against M/s. Bilasraika Sponge Iron Pvt Ltd, O.A.No.4 & 5 of 2020 filed against M/s. Anand Metallics & Power (Pvt.) Ltd. & M/s. Om Shiv Shakti Metal Industries Ltd., (Kedia Alloys Ltd.) ordered as follows: -

"Telangana Pollution Control Board is directed to file a further action taken report in respect of each industries, so that it will be easy for this Tribunal to identify the polluting industry, violating industry and action taken and further direction which is required to be given in this regard".

It is to submit that the Joint Committee inspected the industries and submitted its report to the Tribunal on 18.02.2020, making certain observations and recommendations. The board reviewed the industries and the recommendations of the joint committee were issued as directions to comply with.

The status and compliance of the individual industries is submitted below:-

I. OA No. 4 of 2019 -- M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, BalanagarMandal, Mahaboobnagar District

1. M/s Bilasraika Sponge Iron India Pvt. Ltd. is located at Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District is a Sponge Iron manufacturing unit with a production capacity of 166 TPD (Two Kilns of each 100 TPD & 66 TPD).
2. The industry has obtained CFO of the Board vide order dated 19.08.2017 for production of Sponge Iron (Two Kilns – 100 TPD + 66 TPD) - 166 Tons/day which is valid upto 31.05.2022.
3. The Board has issued Temporary Permission to re-start production activities vide order 18.03.2020 for the period of three months from the date of order i.e., upto 18.06.2020 after compliance with the directions issued by the board. Subsequently, extended the Temporary Permission to continue production activities vide order 09.11.2020 for the period of 3 months to have the continuous monitoring on the compliance of the directions issued by Board.

The compliance on directions of Extension of Temporary Permission to continue production activity dated 08.07.2020

S. No.	Condition	Compliance
1.	The industry shall continue to comply with all conditions stipulated in Temporary Permission to re-start production activities order dated 18.03.2020.	The compliance status on conditions of Temporary Permission to re-start production activities order dated 18.03.2020 are reported below.

S. No.	Condition	Compliance
2.	The industry shall continue to comply with all conditions stipulated in CFO Order dated 19.08.2017.	The CFO Order dated 19.08.2017 of Schedule – B conditions are annexed below.
3.	The industry shall revalidate the BG of Rs.10 Lakhs for another one year and shall extend the same till further orders of the Board.	The industry has submitted extension of BG of Rs.10 Lakhs with validity 02.02.2022.

The compliance on directions of Temporary Permission to re-start production activities dated 18.03.2020

S. No.	Condition	Compliance
1.	The industry shall comply with all conditions stipulated in CFO Order and directions issued by the Board.	The CFO Order dated 01.08.2017 of Schedule – B conditions are annexed below.
2.	The industry shall operate / maintain a) IP Camera installed to the ABC cap b) Continuous online stack monitoring system attached to Kiln stacks and ensure that the data transmission from online emission and effluent monitoring systems to CPCB and SPCB shall be continuously.	The industry has installed IP camera to the ABC cap and installed continuous online stack monitoring system to the stack attached to the kilns and connected to the TSPCB Server.
3.	The industry shall install 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connect to TSPCB website within one month time.	The industry has installed 4 Nos. of IP cameras at corners of the industry.
4.	The industry shall provide / maintain wet scrapper with sludge collection tanks at ESP – I & II to collect dust in sludge form to avoid the fugitive dust emission within one month.	The industry has provided wet scrapper with collection pits to the ESP – I & ESP - II to collect the dust in wet form.
5.	The industry shall provide wind breaking walls within height of 25 feet along with compound walls towards approach road and village within one month.	The industry has not provided wind breaking wall with height of 25 ft. along with compound wall towards approach Road and village to avoid the inconvenience to the Road passers.
6.	The unit shall revalidate the BG of Rs.10 Lakhs for another one year and shall extend the same till further orders of the Board.	The industry has submitted extension of BG of Rs.10 Lakhs with validity 02.02.2022.

CFO Order dated 19.08.2017 of Schedule – B conditions compliance are as follows:

S. No.	Conditions	Compliance												
1.	Total Water consumption shall not exceed : 120.00 KLD	Directed comply												
	<table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Others Industrial Cooling (Kiln/Cooler/GCT/ ABC) (Makeup) / Humidification / Water Spraying)</td> <td>108.0 KLD</td> </tr> <tr> <td>2</td> <td>Others Domestic & Gardening</td> <td>12.0 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>120.0 KLD</td> </tr> </tbody> </table>	Sl. No.	Purpose	Quantity	1	Others Industrial Cooling (Kiln/Cooler/GCT/ ABC) (Makeup) / Humidification / Water Spraying)	108.0 KLD	2	Others Domestic & Gardening	12.0 KLD		Total	120.0 KLD	
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4.	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.				The industry manufacturing consented product i.e., sponge iron.																																
5.	The industry shall file the water cess returns in Form-1 as required under section (5) of Water (Prevention and Control of Pollution) Cess /Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.				--																																

S. No.	Conditions	Compliance
6.	<p>The industry shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10 m) – 100 g/m³; PM_{2.5} (Particulate Matter size less than 2.5 m) – 60 g/m³; SO₂ – 80 g/ m³; NO_x – 80 g/ m³, outside the factory premises at the periphery of the industry. The fugitive emissions level suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m. from the source of fugitive emission i.e. Raw material handling area, Crusher area, raw material feed area, cooler discharge area, product processing area, etc.</p> <p>Standards for the other parameters as mentioned in the National Ambient Air Quality standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Level : Day time – (6 AM to 10 PM) – 75 dB(A) Night time – (10 PM – 6 AM) - 70 dB(A)</p>	<p>During inspection, AAQM is not carried out due drizzling and cloudy weather.</p>
7.	<p>The industry shall maintain separate water meters for recording water consumption for various purposes and also maintain proper daily records.</p>	<p>The industry has provided 2 Nos. of mechanical flow meters at raw water collection sump. One flow meter for water sprinklers & another for process and maintaining the water consumption records.</p>
8.	<p>The Industry shall operate the online stack monitoring provided for stack attached to kiln and connect the data to TSPCB Server, within a month.</p>	<p>The industry has installed online stack monitoring system to the stack attached to the kilns and connected to the TSPCB Server.</p>
9.	<p>The industry shall provide and maintain cladding to the ABC (after burning chamber) cap and submit the details of PLC system provided for recording opening and closing time of emergency cap to the ABC, to RO, Hyderabad.</p>	<p>Cladding provided to the ABC cap with M.S. Sheets. PLC system installed for recording the opening and closing time of emergency cap to the ABC.</p>
10.	<p>The industry shall also install IP camera with PAN, TILT Zoom, 5 x or above focal length, with night vision capability at ABC and connect the data to TSPCB server within a month. They shall submit compliance report to the RO, Hyderabad.</p>	<p>Installed IP camera to the ABC cap and to continuous online stack monitoring system to the stack attached to the kilns and connected to the TSPCB Server.</p>
11.	<p>The industry shall maintain concrete / asphalted internal roads to avoid fugitive emissions due to vehicular movement.</p>	<p>The industry has laid the internal C.C roads.</p>
12.	<p>The industry should provide interlocking system between APC equipment and fuel feeding system, so that the electricity supply to furnaces would stop automatically in case the APC fails.</p>	<p>Complied.</p>
13.	<p>All the raw material should be stored in closed sheds and adequate dust containment / suppression measures should be maintained to control fugitive emission. The industry should not cause any pollution / dust nuisance in the surroundings.</p>	<p>The industry has stored the raw materials such as coal, iron pellets and solid waste i.e. Char &DoloChar within closed sheds.</p>

S. No.	Conditions	Compliance
14.	The industry shall dispose dust collected from Air Pollution Control equipment in secured landfill within the premises.	The industry is disposing solid waste such as ESP dust, Bag filter dust, Dolo Char and Char coal to outside parties. As per the records submitted by the industry, during the period from June, 2020 to September, 2020 the industry has disposed Char & Dolochar- 4824.56 Tons, Bag filter dust - 777.17 Tons and ESP dust - 2938.46 Tons to outside parties.
15.	The industry shall develop greenbelt as per the norms.	The industry has developed green belt along the west and south side compound walls and also developed greenery in vacant places available near coal shed, internal roads, kiln area, stock house and product house.
16.	The industry submitted Bank Guarantee of Rs.10 Lakhs towards commitment to comply with Board conditions / directions vide Ir. dt.05.05.2017 at RO, Hyderabad. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board.	The industry has submitted extension of BG of Rs.10 Lakhs with validity 02.02.2022
17.	The industry shall maintain water sprinkling system at storage yard and along the internal roads to avoid fugitive emissions.	The industry has provided fixed water sprinklers at near the process area, coal storage shed, along the internal Roads, coal& iron ore ground hopper, kiln area, product house and within coal storage shed. The industry has also water sprinklers at top of conveyor belts, transfer points and Road leading to product House to Weigh Bridge.
18.	The industry shall maintain separate energy meter for recording energy consumption for bag house and other APC equipment. They shall maintain records for daily energy consumption and submit monthly reports to the RO, Hyderabad.	The industry provided separate energy meter for bag filters and ESPs and maintaining the records. The industry is submitting monthly energy consumption records to RO, Hyderabad.
19.	The industry should not discharge any wastewater outside the plant premises.	During inspection, no discharge of wastewater was observed outside the plant premises.
20.	The industry shall submit consolidated statement of Production details, Hazardous / Solid waste generated and disposed, records of operation of pollution control equipment on monthly basis to the concerned Regional Officer and records pertaining in this regards on daily basis (RG-I records, Central Excise Returns etc.) shall also be made available to the Board Officials during the inspection.	The industry has submitting the production, solid disposal detail, energy meter readings of APCE, etc.
21.	Conveyor belts and other transfer points and other points shall be covered with GI / Asbestos sheets mitigate fugitive emissions.	The industry has provided cladding sheets to conveyor belts and transfer points with MS Sheets to control fugitive emissions.

S. No.	Conditions	Compliance
22.	The applicant should submit Environment statement in Form V before 30 th every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Not submitted
23.	The conditions stipulated in this order are without any prejudice to rights and conditions of this Board in any Hon'ble Court of Law.	<p>This industry is one of the respondents in W.P.No.2951/2005 filed by Sri T.Veeradar Reddy & Others, Mahaboobnagar District in the Hon'ble High Court of Andhra Pradesh on the sponge Iron units in Mahaboobnagar District. The case is pending. A Case was filed before Hon'ble NGT Case No.35 of 2017 and 04 of 2019 by Sri Anirudh Reddy, H.No.1-64, Rangareddyguda (V), Rajapur (M), Mahaboobnagar District against M/s. Bilasarika Sponge Iron India Pvt Ltd., Gundlapotlapally (V), Balanagar (M), Mahabubnagar District. The Hon'ble NGT vide order dated 21.07.2020. The Hon'ble NGT order dated 21.07.2020 is as follows:</p> <p><i>"This Tribunal had directed the State Pollution Control Board to file a further action taken report as to whether the closure orders have been effectively implemented and whether any environmental compensation has been imposed and we also directed the State Government to come with a proposal regarding there location of industries a ssuggested by the Telangana Pollution Control Board as according 3 to them, it requires relocation and posted the case to 27.11.2020."</i></p>

II. OA No. 5 of 2020 -- M/s. Om Shiv Shakti Iron Industries Pvt. Ltd.,(Formerly Kedia Alloys Ltd.,) Sy.No.256 & 257, Mogiligidha(V), Shadnagar (M), Rangareddy District (Formerly Mahaboobnagar District)

- M/s. Om Shiv Shakti Metal Industries Ltd., (Kedia Alloys Ltd.,) is involved in production of Sponge Iron with one kiln– 100 TPD.
- The industry has obtained CFO of the Board vide order dated 19.06.2017 for production of Sponge Iron – 100 (one kiln) Tons/day which is valid upto 28.02.2022.
- The Board has issued Extension of Temporary Revocation of Closure Order vide order dated 27.07.2020 for a period of three months from date issue of order. The compliance status are as follows:

The compliance on the Board conditions issued in extension of Temporary revocation of Closure Order dated 27.07.2020:

S. No.	Condition	Compliance
1.	The industry shall comply with all conditions stipulated in CFO Order of the Board.	The schedule – B conditions compliance of CFO Order dated 19.06.2017 are annexed below
2.	The industry shall renovate all damaged and openings of claddings at conveyor belt, all transfer point, crusher house, screen house, stock house, I-Bin, Product House, Cooler Discharge, Kiln Inlet & Outlet.	The industry has replaced/renovated the damaged sheets at conveyor belts at transfer points, crusher house, screen house, stock house, I-Bin, Product House, Cooler Discharge, Kiln Inlet & Outlet, ABC Cap.
3.	The industry shall provide Bag filter to Stock House to control emissions.	Complied.
4.	The industry shall provide closed room at all Bag filter areas to collect Bag House in Closed area to avoid fugitive emissions while removing of the dust.	Complied.
5.	The industry shall install separate flow meter for water sprinklers line to assess the actual water consumed for the sprinkling for dust suppression.	The industry has installed separate flow meter for water sprinkler and maintaining records.
6.	The industry shall avoid tripping of ESP due to power fluctuations and also restore alternate power source with generator during power failure to running the Air Pollution Control Equipment. This aspect also reasons to the dust spreading and depositions to the surrounding areas.	The industry representative informed that, whenever ESP tripping due to power failure, they will restore power with DG Set.
7.	The industry shall provide air pollution control equipment to the stock house such as Bag filter to extract the dust during the material conveying and storing.	Complied.
8.	The industry shall maintain housekeeping properly i.e. regular	The industry needs to improve the

	cleaning dust from the ground, internal roads and operate water sprinklers continuously.	housekeeping near kiln area. During inspection, the water sprinklers were in operation.
9.	The industry shall upgrade individual sludge collection pits to the GCT, ABC Cap and ESP and has to dismantle existing common sludge pit.	The industry has common sludge pit and provided platform to dry sludge. The industry representative informed that, the individual sludge pits is not possible for reuse wet dust collected from the ESP.
10.	The industry shall connect IP Camera provided to the ABC Cap to TSPCB Server immediately.	The industry has provided IP camera to ABC cap with recording facility and connected to TSPCB server.
11.	The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places.	The industry has develop greenery within the premises and has to develop more greenbelt in vacant available within the premises.
12.	The loss sustained by the deposition of black dust on crops, both in quality and quantity shall be suitably compensated.	--
13.	The industry shall store the raw materials such a Iron ore, coal etc., and solid waste in closed sheds.	Complied.
14.	The industry shall provide / maintain dust suppression system at all the dust generation source / solid waste storage areas.	The industry has provided fixed water sprinklers at various areas along the roads, at ground hopper, kiln area and at coal storage shed to suppress the dust. During the inspection, the sprinklers were in operation.
15.	The unit shall also provide / maintain water sprinkling system at coal crusher area and raw material storage area.	Complied.
16.	The unit shall provide / maintain platform at lorry parking area to avoid dust nuisance.	Complied.
17.	The industry shall revalidate Bank Guarantee before its expiry till further order from the Board.	The industry has submitted BG of Rs.1 Lakh for a period upto 05.11.2020.
18.	The industry shall immediately respond to the SMS alerts sent by Server of TSPCB and acknowledge with their remarks in the " Comment Column " available in the TSPCB Enviro connect application.	The industry representative informed that, they are responding to the SMS alerts sent by the Server of TSPCB.
19.	The industry shall monitor the performance of online monitoring system a regular intervals and rectify / calibrate accordingly to meet the Board's Consent Standards.	The industry has not submitted details of online stack monitoring calibration.
20.	The industry shall calibrate online systems on Quarterly / half yearly basis and records for the calibration data shall be maintained.	The industry has not submitted details of online stack monitoring calibration.
21.	The industry shall ensure to meet the emission standards stipulated for all the stacks as mentioned in the CFO order.	The industry has provided online stack monitoring system and connected to TSPCB server and during inspection, not carried out stack monitoring due to drizzling and cloudy weather.

Condition wise compliance on Schedule – B conditions of CFO order dated 19.06.2017

S. No.	Condition	Compliance																																
1.	<p>Total water consumption shall not exceed : 264.00 KLD</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Purpose</th> <th>Quantity in KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Cooling (Kiln cooler, GCT & ABC)</td> <td>240 KLD</td> </tr> <tr> <td>2</td> <td>Domestic Gardening and</td> <td>24 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>264 KLD</td> </tr> </tbody> </table> <p>Cooling water shall be recycled.</p>	S.No	Purpose	Quantity in KLD	1	Cooling (Kiln cooler, GCT & ABC)	240 KLD	2	Domestic Gardening and	24 KLD		Total	264 KLD	Directed to comply.																				
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7	Attached to D.G. Set of capacity 500 KVA	--	--																															
3.	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	The industry is manufacturing sponge Iron which is consented product. As per the records, the industry has manufactured sponge iron an average 75.7 TPD against the consented capacity 100 TPD during the period from July, 2020 to September, 2020.																																
4.	The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings.	--																																

	The industry shall remit water cess as per the assessment orders as and when issued by Board.	
5.	<p>The emission shall not contain constituents in excess of the prescribed limits mentioned below: The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.</p> <p>The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m from the source of fugitive emission i.e., Raw material handing area, crusher area, raw material feed area, cooler discharge area, product processing area, etc.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).</p>	During inspection, AAQM is not carried out due drizzling and cloudy weather.
6.	The industry shall maintain separate water meters for recording water consumption for cooling and domestic purposes and also maintain proper daily records.	The industry has installed water meter at intake point & sprinklers line and maintaining water consumption records.
7.	The industry shall provide dust suppression system (water mist sprayers) at storage yards to control fugitive emissions within one month.	The industry has provided fixed water sprinkler at coal storage shed.
8.	The industry shall operate the online stack monitoring provided for stack attached to kiln and connect the data to TSPCB server, within a month.	The industry has installed online stack monitoring device and connected to the TSPCB Website.
9.	The industry shall provide and maintain cladding to the ABC (after burning chamber) cap and submit details of PLC system provided for recording opening and closing time of emergency cap to the ABC to RO, Hyderabad.	The industry has provided cladding to ABC cap. The industry has installed PLC for recording the graph pertaining to opening and closing time of emergency of ABC Cap.
10.	The industry shall also install IP camera with PAN, TILT Zoom, 5 x or above focal length, with night vision capability at ABC and connect the data to TSPCB Server within a month. They shall submit compliance report to the RO, Hyderabad.	The industry has provided IP camera to ABC Cap and connected to TSPCB server.
11.	The industry shall maintain concreted / ashphalted internal roads to avoid fugitive emissions due to vehicular movement.	The industry has laid concreted Roads from entrance gate to ground hopper and at kiln area.
12.	The industry should provide interlocking system between APC equipment and fuel feeding system, so that the electricity supply to furnaces would stop automatically in case the APC fails.	The industry has interlocking system.
13.	All the raw material should be stored in closed shed and adequate dust containment / suppression measures should be maintained to control fugitive emissions. The industry should not cause any air pollution / dust nuisance in the surroundings.	The industry has provided fixed water sprinklers at various areas along the roads, at ground hopper, kiln area and at coal storage shed. During the inspection, the sprinklers were in operation.
14.	The industry shall dispose dust collected from Air Pollution Control equipment in secured landfill within the premises.	The industry is disposing Bag filter dust and ESP dust to out side parties.
15.	The industry shall develop green belt as per norms.	The industry has develop greenery within the premises and has to develop more greenbelt in vacant available within the premises.

16.	The industry shall maintain water sprinkling system at storage yard and along the internal roads to avoid fugitive emissions.	The industry has provided fixed water sprinklers along internal Road and coal storage shed.
17.	The industry shall maintain daily records for by-product i.e. Char coal – 25 TPD and Dolochar – 15 TPD generation and its disposal.	The industry is maintaining records pertaining to the Char coal and dolochar generation and disposal.
18.	The industry shall store the dolochar in the closed shed only. The trucks transporting Dolochar should be covered with tarpaulins to avoid dust fly-off into environment.	The industry has stored dolochar within the closed shed. During inspection, no vehicular movement was observed.
19.	The industry shall maintain separate energy meters for recording energy consumption for bag house and other APC equipment. They shall maintain records for daily energy consumption and submit monthly reports to the RO, Hyderabad.	The industry has provided separate Energy meters to ESP, GCT and bag filters provided at coal crusher, screen, Intermediate bin, product House, kiln outlet, Cooler Discharge and maintaining the energy consumption records.
20.	The industry should operate Air Pollution Control Equipment regularly and maintain the log registers.	During the inspection, the Air pollution control equipment GCT, ESP and Bag filter were in operation.
21.	The industry should not discharge any wastewater outside the plant premises.	No discharge of waste water was observed outside the industry premises during the inspection.
22.	The industry shall submit consolidated statement of production details, Hazardous / solid waste generated and disposed, records of operation of pollution control equipment on monthly basis to the Central Regional Officer and records pertaining in this regards on daily basis (RG-I records, Central Excise Returns etc.) shall also be made available to the Board Officials during the inspection.	--
23.	Conveyor belts and other transfer points shall be covered with G.I / Asbestos Sheets to mitigate fugitive emissions.	The industry has replaced/renovated the damaged sheets at conveyor belts, transfer points, ABC Cap and Kiln outlet.
24.	The industry shall comply with the Task Force directions.	The Board has issued Temporary Revocation of Closure Order to the industry vide order dated 27.07.2020 for three months period from the date of order i.e. upto 26.10.2020. The compliance status is reported above.
25.	The applicant shall submit Environmental statement in Form – V to the Regional Office before 30 th September of every year as per Rule No.14 of E (P) Rules, 1986 & amendment thereof.	Not submitted.
26.	This order is issued without any prejudice to the case pending against the industry in the Hon'ble High Court in W.P.No.2951/2005.	<u>W.P.No.2951/2005</u> filed by Sri T.Veeradar Reddy & Others, Mahaboobnagar District in the Hon'ble High Court of Andhra Pradesh on the sponge Iron units in Mahaboobnagar District the industry is one of the respondents. The case is pending. A case also filed OA .No. 5 /2020 before Hon'ble NGT against the industry by Capt. Sri. L.K. Reddy. The Hon'ble NGT has issued the order on 18.09.2020 as follows: "The NGT has directed the TSPCB file a further action taken report in respect of each industries, so that it

		<i>will be easy for this Tribunal to identify the polluting industry, violating industry and action taken and further direction which is required to be given in this regard and also directed Telangana State Government to come with a proper action plan with shorter time line for relocating the these industries and they must also come with some temporary measures as to how they are going to control the pollution, if any, caused on account of the functioning of these units in these areas, till relocation process is completed".</i> The case is posted on 27.11.2020.
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The Board reviewed the industry in the TF meeting held on 23.10.2020 and noted that the industry is complying with the recommendations of the Joint Committee. The Committee recommended to extend the temporary revocation of closure orders for a further period of 3 months with certain directions to comply with. Accordingly, the Board vide order dt. 04.11.2020 extended temporary revocation of closure orders for a further period of 3 months.

III. OA No. 4 of 2020 -- M/s. Anand Metallics & Power (Pvt.) Ltd., Sy.No. 275, Kodicherla (V), Kothur (M), Rangareddy (formerly Mahaboobnagar) District

- M/s. Anand Metallics & Power (Pvt.) Ltd is located at Sy. No. 275, Kodicherla (V), Kothur (M), Rangareddy (Formerly Mahaboobnagar) District and it is a Sponge Iron manufacturing unit.
- The industry has obtained CFO of the Board vide order dated 19.06.2017 for Sponge Iron – 100 TPD (One Kiln) for a period upto 30.04.2020. The industry has applied for renewal of CFO and report is submitted Board Office, Hyderabad on 15.06.2020.
- The Board has issued Temporary Revocation of Closure Order vide order dated 05.09.2020 with validity period for three months from date of issue.
- The condition wise compliance on Extension of Temporary Revocation of Closure Order dated 05.09.2020 are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board.	The Schedule – B conditions of CFO order dated 19.06.2017 are annexed.
2.	The industry shall not by-pass the emissions through ABC Cap.	The industry has provided IP Camera projecting ABC Cap and connected to TSPCB server.
3.	The industry shall regularly maintain / renovate / replace all damaged and openings of claddings at conveyor belts, all transfer points, crusher house, screen house, Stock House.	Complying
4.	The industry shall install / maintain separate flow meter for water sprinklers line to assess the actual water consumed for the sprinkling for dust suppression.	The industry has provided separate water meter for water sprinklers.
5.	The industry shall provide / maintain fixed water sprinklers to suppress the dust emissions.	The industry has provided fixed water sprinklers at various places to suppress the dust emissions.
6.	The industry shall provide / maintain sludge collection pits to the GCT and ABC Cap to collect the sludge.	Complying.
7.	The industry shall avoid tripping of ESP due to power fluctuations and also restore alternate power source with generator during power failure to running the Air Pollution Control Equipment. This aspects also reasons to the dust spreading and deposition to the surrounding areas.	The representative informed that they are restoring alternate power source with generator during power failure to running the Air Pollution Control Equipment.
8.	The industry shall maintain separate Bag filters to the all transfer points to control the fugitive emissions.	Complying.
9.	The industry shall operate all the Air Pollution Control Equipments and ensure that there is no air pollution / dust nuisance in the surrounding areas.	The industry has provided ESP as APCE to the kiln and during inspection APCEs are in operation.

S. No.	Condition	Compliance
10.	The industry shall operate / maintain a) IP Camera installed to the ABC cap b) Continuous online stack monitoring system attached to Kiln stacks and ensure that the data transmission from online emission to CPCB and SPCB shall be continuously.	a) The industry has provided IP Camera projecting ABC Cap and connected to the TSPCB Server. b) The industry has installed continuous online stock monitoring system to the stack attached kiln and connected to TSPCB website.
11.	The industry shall install 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connect to TSPCB website within 15 days .	The industry has provided ordinary camera in place of IP Camera with TILT Zoom facility and not connected to TSPCB Server.
12.	The industry shall maintain records of power consumption of APCEs separately.	The industry is maintaining the records pertaining to power consumption of APCEs.
13.	The industry shall submit the monthly records of water & electricity power consumption records to EE, RO-Hyderabad.	The industry has submitted Water and Electricity consumption records for the period from July, 2020 to 15th October, 2020. Copy enclosed.
14.	The industry shall maintain good housekeeping & shall develop thick greenbelt in vacant places around the boundary of the industry.	The industry has developed green belt and has to develop more.
15.	The industry shall revalidate the Bank Guarantee for another one year before its expiry till further orders from the Board.	The industry has submitted 2No's of Bank Guarantee i.e., 6 lakhs & 10 Lakhs which is valid upto 13.02.2021.

Condition wise compliance of Schedule – B conditions of CFO Order dated 19.06.2017

S. No.	Conditions	Compliance																				
1.	Total Water consumption shall not exceed : 175.00 KLD <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Cooling Water Make up</td> <td>150.0 KLD</td> </tr> <tr> <td>2</td> <td>Domestic</td> <td>15 KLD</td> </tr> <tr> <td>3</td> <td>Others (Gardening)</td> <td>10 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>175.0 KLD</td> </tr> </tbody> </table>	Sl. No.	Purpose	Quantity	1	Cooling Water Make up	150.0 KLD	2	Domestic	15 KLD	3	Others (Gardening)	10 KLD		Total	175.0 KLD	Directed to comply					
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2.	The Effluent Discharge / pre-treated effluent sent to CETB shall not exceed the following prescribed standards <table border="1"> <thead> <tr> <th>Outlet No.</th> <th>Parameter</th> <th>Limiting Standard</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Outlet No.	Parameter	Limiting Standard				--														
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3.	The Emission shall not exceed the following prescribed standards <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Description</th> <th>Parameter</th> <th>Emission Standards</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Attached to Rotary Kiln of capacity 100 TPD</td> <td>a) SPM b) Carbon Monoxide (Vol/Vol)</td> <td>a) 100 mg/Nm³ b) 1%</td> </tr> <tr> <td>2.</td> <td>Attached to Coal Crusher & Stack house</td> <td>Particulate Matter</td> <td>100 mg/Nm³</td> </tr> <tr> <td>3.</td> <td>Attached to Cooler Discharge</td> <td>Particulate Matter</td> <td>100 mg/Nm³</td> </tr> <tr> <td>4.</td> <td>Attached to Intermediate Bunker</td> <td>Particulate Matter</td> <td>100 mg/Nm³</td> </tr> </tbody> </table>	Chimney No.	Description	Parameter	Emission Standards	1.	Attached to Rotary Kiln of capacity 100 TPD	a) SPM b) Carbon Monoxide (Vol/Vol)	a) 100 mg/Nm ³ b) 1%	2.	Attached to Coal Crusher & Stack house	Particulate Matter	100 mg/Nm ³	3.	Attached to Cooler Discharge	Particulate Matter	100 mg/Nm ³	4.	Attached to Intermediate Bunker	Particulate Matter	100 mg/Nm ³	The industry has provided online stack monitoring system and connected to TSPCB server and during inspection, the Board officials not carried out stack monitoring due to drizzling and cloudy weather.
Chimney No.	Description	Parameter	Emission Standards																			
1.	Attached to Rotary Kiln of capacity 100 TPD	a) SPM b) Carbon Monoxide (Vol/Vol)	a) 100 mg/Nm ³ b) 1%																			
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3.	Attached to Cooler Discharge	Particulate Matter	100 mg/Nm ³																			
4.	Attached to Intermediate Bunker	Particulate Matter	100 mg/Nm ³																			

S. No.	Conditions				Compliance
	5.	Attached to product house	Particulate Matter	100 mg/Nm ³	
	6.	Attached to DG Set of capacity 500 KVA.	Particulate Matter	115 mg/Nm ³	
4.	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.				As per the production details submitted by the industry the production is an average of 42.7 TPD against the permitted capacity of 100 TPD during the period from July, 2020 to September, 2020.
5.	The industry shall file the water cess returns in Form-1 as required under section (5) of Water (Prevention and Control of Pollution) Cess/Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.				--
6.	<p>The industry shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10 m) – 100 g/m³; PM_{2.5} (Particulate Matter size less than 2.5 m) – 60 g/m³; SO₂ – 80 g/m³; NO_x – 80 g/m³, outside the factory premises at the periphery of the industry.</p> <p>The fugitive emissions level suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m. from the source of fugitive emission i.e. Raw material handling area, Crusher area, raw material feed area, cooler discharge area, product processing area, etc.</p> <p>Standards for the other parameters as mentioned in the National Ambient Air Quality standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Level : Day time – (6 AM to 10 PM) – 75 dB(A) Night time – (10 PM – 6 AM) - 70 dB(A).</p>				During inspection, AAQM is not carried out due drizzling and cloudy weather.
7.	The industry shall maintain separate water meters for recording water consumption for various purposes and also maintain proper daily records.				The industry has installed water meter at intake point (raw water sump) for water consumption and maintaining the records.
8.	The Industry shall operate the online stack monitoring provided for stack attached to kiln and connect the data to TSPCB Server, within a month.				The industry has installed continuous online stack monitoring system to the stack attached kiln and connected to the TSPCB Website.
9.	The industry shall provide and maintain cladding to the ABC (after burning chamber) cap and submit the details of PLC system provided for recording opening and closing time of emergency cap to the ABC, to RO, Hyderabad.				The industry has provided cladding to the ABC cap and submitted the details of PLC system provided for recording opening and closing time of emergency cap.

S. No.	Conditions	Compliance
10.	The industry shall also install IP camera with PAN, TILT Zoom, 5 x or above focal length, with night vision capability at ABC and connect the data to TSPCB server within a month. They shall submit compliance report to the RO, Hyderabad.	The industry has installed 2 Nos. of IP cameras, one is at ABC Cap and another is for ESP stack and connected to the TSPCB Server.
11.	The industry shall maintain concrete / asphalted internal roads to avoid fugitive emissions due to vehicular movement.	The industry has constructed RCC roads within the industry premises.
12.	The industry should provide interlocking system between APC equipment and fuel feeding system, so that the electricity supply to furnaces would stop automatically in case the APC fails.	Complied.
13.	All the raw material should be stored in closed sheds and adequate dust containment / suppression measures should be maintained to control fugitive emission. The industry should not cause any pollution / dust nuisance in the surroundings.	The industry has the following sheds for storage of raw material and solid waste. Coal – 2 Nos., Iron ore – 2 Nos.& Char &Dolo char – 2 Nos.
14.	The industry shall dispose dust collected from Air Pollution Control equipment in secured landfill within the premises.	The industry is disposing ESP and Bag filter dust to outside parties.
15.	The industry shall develop greenbelt as per the norms.	The industry has developed greenbelt and has to develop more greenbelt.
16.	The industry shall maintain water sprinkling system at storage yard and along the internal roads to avoid fugitive emissions.	The industry has provided fixed water sprinklers at storage yard and along the internal roads to control fugitive emissions.
17.	The industry shall maintain daily records for by product i.e. Char – 25 TPD and its disposal.	The industry is maintaining records of char coal disposal.
18.	The industry shall store the dolochar in closed sheds only. The trucks transporting Dolochar should be covered with tarpaulins to avoid dust fly-off into environment.	The industry is storing Char coal in a closed shed. The industry representative informed that, they are covering trucks while transporting Dolochar with tarpaulins to avoid dust emissions.
19.	The industry shall maintain separate energy meter for recording energy consumption for bag house and other APC equipment. They shall maintain records for daily energy consumption and submit monthly reports to the RO, Hyderabad.	The industry has provided energy meter to the APCEs and maintaining the records. The industry submitting records to RO, Hyderabad monthly.
20.	The industry should not discharge any wastewater outside the plant premises.	No discharge of effluents were observed outside the plant premises.
21.	The industry shall submit consolidated statement of Production details, Hazardous / Solid waste generated and disposed, records of operation of pollution control equipment on monthly basis to the concerned Regional Officer and records pertaining in this regards on daily basis (RG-I records, Central Excise Returns etc.) shall also be made available to the Board Officials during the inspection.	The industry has submitted solid waste generation and its disposal details.

S. No.	Conditions	Compliance
22.	Conveyor belts and other transfer points and other points shall be covered with GI / Asbestos sheets mitigate fugitive emissions.	The conveyer belts and transfer points are covered with M.S. sheets to prevent dust and fugitive emissions. The industry has provided fixed water sprinklers on top of the conveyor belts to suppress control dust emissions.
23.	The applicant should submit Environment statement in Form V before 30 th every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitted.
24	This order is issued without any prejudice to the case pending against the industry in the Hon'ble High Court of A.P., in W.P.No.2951/2005.	A W.P.No.2951/2005 filed by Sri T.Veeradar Reddy & Others, Mahaboobnagar District in the Hon'ble High Court of Andhra Pradesh on the sponge Iron units in Mahaboobnagar District the industry is one of the respondents. The case is pending. A case also filed OA .No. 5 /2020 before Hon'ble NGT against the industry by Capt. Sri. L.K. Reddy. The Hon'ble NGT has issued the order on 18.09.2020 as follows: <i>"The NGT has directed the TSPCB file a further action taken report in respect of each industries, so that it will be easy for this Tribunal to identify the polluting industry, violating industry and action taken and further direction which is required to be given in this regard and also directed Telangana State Government to come with a proper action plan with shorter time line for relocating the these industries and they must also come with some temporary measures as to how they are going to control the pollution, if any, caused on account of the functioning of these units in these areas, till relocation process is completed"</i> . The case is posted on 27.11.2020.

S. No.	Conditions	Compliance
25.	The industry shall start its operations only after obtaining revocation of closure order issued by the Board.	The industry has obtained Temporary Revocation of Closure Order vide order dated 05.09.2020 with validity period for three months from the date of issue of order.

The Board reviewed the industry in the TF meeting held on 23.10.2020 and noted that the industry is complying with the recommendations of the Joint Committee. The Committee recommended to extend the temporary revocation of closure orders for a further period of 3 months with certain directions to comply with. Accordingly, the Board vide order dt. 09.11.2020 extended temporary revocation of closure orders for a further period of 3 months.

- IV.** With regard to the shifting of industries, it is to submit that the Telangana State Industrial Infrastructure Corporation (TSIIC) conducted a meeting on 14.10.2020 with the representatives of Sponge Iron industries proposed to be relocated. During the meeting, it was decided to complete the process of relocation of industries within an accelerated schedule of 24 months. The minutes of the meeting communicated by the TSIIC vide letter dated 31.10.2020 is enclosed as **Annexure-I**.

Subsequently, the Sponge Iron industries vide letter dated 19.10.2020 informed that they have consulted Technical Consultants of the Sponge Iron units and they have confirmed that for shifting of the Sponge Iron units they would take minimum of 2 years from the date of allotment of land / infrastructure and requested to take into consideration the above while finalizing the same (**Annexure-II**).

It is to submit that the Board is regularly monitoring the industries for compliance of the directions and ensuring the proper functioning of air pollution control equipments till the relocation process is completed.

Sd/-
MEMBER SECRETARY

// T.C.F.B.O //


SENIOR ENVIRONMENTAL ENGINEER (FAL)
TSPCB, HEAD OFFICE, HYD.

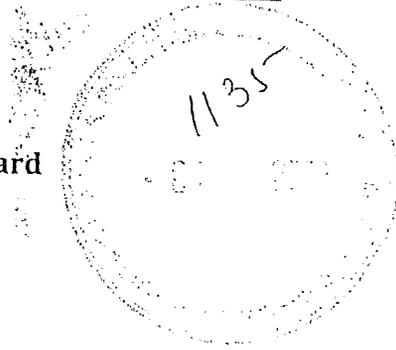
Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



Lr. No.EMP/TSIIC/83/relocation of Sponge Iron/2019-20

Date: 31-10-2020

To
The Member Secretary
Telangana State Pollution Control Board
A-III Industrial Estate,
Sanathnagar, Hyderabad.



Madam

Sub: TSIIC Ltd.,- Minutes of the Meeting held on 14-10-2020 on "Shifting of Sponge Iron Industries" Communicated -Reg.
Ref: Meeting held on 14-10-2020 in the Chambers of the Chief Advisor to Govt Metro Rail Bhavan,Begumpet-Hyderabad

I invite kind attention to the subject and reference cited and requested to find enclosed herewith the minutes of the meeting held on 14-10-2020 in the Chambers of the Chief Advisor to Govt. on "Shifting of Sponge Iron Industries" for kind information and necessary action

CR
[Signature]

EcnL(2)

Yours faithfully

[Signature]
Vice Chairman
& Managing Director

CC to
The PS to the Chief Advisor to Govt

Juce
[Signature]
11/4

MINUTES OF THE MEETING HELD ON 14-10-2020 WITH THE CHIEF ADVISOR TO
GOVT. AT METRO RAIL BHAVAN –BEGUMPET-HYDERABAD

ON
“RELOCATION OF EXISTING SPONGE IRON PLANTS”

The Chief Advisor to Govt. Chaired the meeting and the Pri.Secretary to Govt. Industries & Commerce, Member Secretary TS PCB and VC & MD TSIIC attended the meeting

Following Representatives of the Sponge Iron Industries attended the meeting

S.No	Name of the Industry/Unit	Name of the Representative (Sarvasree)
1	M/s.Om Shiv Shakti Iron Inds. (P) Ltd.,	Jitender Kedia
2	M/s.Anand Metalics & Power Pvt.Ltd	Anand Agarwal
3	M/s.Vinayak Steels Ltd.,	Vinod Kedia & B.R.Prasad
4	M/s. Bilasrika Sponge Iron India (P)Ltd.,	Ashish Agarwal
5	M/s.Splended Metal Products Ltd.,	A.Thimmaji Rao
6	M/s.Sundar Ispath Sponge Iron Ltd.,	Girish Kumar
7	M/s.Jeevaka Industries Ltd.,	Abhishek Agarwal

Contd...2

:2:

The Chief Advisor to Govt. opened the discussions for early shifting of Sponge Iron Industries which are not complying with the distance criteria notified by the MoEF & CC. and explained the orders of Hon'ble NGT for relocating of the polluting industries and the time frame.

The industries representatives collectively agreed for shifting of their units and requested to provide at least 45 -50 acres of land for relocation.

- Industries representatives also opined that, instead of shifting all the (9) units to one location, suggested to relocate in a scattered manner of (2) to (3) locations based on the availability of land.
- Industrialists requested for allocation of land preferably in Mahaboobnager, Nalgonda and R.R dist considering difficulty of transportation of Coal from Mancherial and other places.
- Industries also requested for providing of subsidy on land and power tariff
- The Chairman and Chief Advisor to Govt. informed that, allocation of land will be done by TS IIC as per existing Govt.policy.
- The representatives of the Industries requested for subsidy on Capital cost (machinery) as they have invested huge amount of expenditure in the existing location and to be incurred while shifting
- The Prl.Secretary to Govt.informed that, the subsidy can not be considered on shifting of old machinery but of the units are going for expansion with new machinery & new technology they will be considered with applicable incentives under the existing policy. The Chairman and Chief Advisor to Govt. also suggested for making provision for expansion of capacity along with shifting.

Contd...3

:3:

- It has also been enquired by the Chairman and Chief Advisor to Govt about the employment generation through these industries, the Industrialists informed that, each unit will be employing about 200 directly and around 300 persons will be benefitted indirectly
- They have also informed that, there is not much of a requirement of water for these units. It was decided that the Mission Bhageeratha water supply will be considered as per Government policy for supplying water to industries on payment.
- Considering the order of NGT it was decided to complete the process of relocation of industries within an accelerated schedule of (24) months.
- The VC & MD of TSIIIC informed that, presentaly a land parcel of 270 acres was identified District Collector at Chinna Jatram village of Narayanpet dist and in Gadwal district at Ghattu village. The industrialists requested to provide opportunity to see the location and indicate for suitability . The Chief Advisor to Govt and the Prl.Sec to Govt have agreed to this and advised VC & MD, TS IIC to fix the date for their visit

Sd/-
Vice Chairman & Managing Director
Telangana State Industrial Infrastructure Corporation Ltd.,

Sd/-
Member Secretary
Telangana State Pollution Control Board

Sd/-
Prl.Sec to Govt
Industries & Commerce Dept.

Sd/-
Chief Advisor to Govt
Govt.of Telangana

4932

28/10/20



Date: 19.10.2020

VSL/2020-21/

To
The Chairman
Telangana State Pollution Control Board
Paryavaran Bhavan A-3, Sanathnagar
HYDERABAD
TELANGANA STATE.

Sub: Shifting of Sponge Iron Units to New Location – Meeting held on 14.10.2020

Respected Sir,

At the outset, we are extremely thankful for giving us an opportunity to address our difficulties in shifting of Sponge Iron Units from the Existing to New Locations and your patient hearing.

We are very sure issue that, you will address sympathetically all our concerns for smooth shifting of the existing units to new locations.

We have also consulted our Technical Consultant of the Sponge Iron units, and they have confirmed that for shifting of the Sponge Iron Units would take minimum of 2 years from the date of allotment of land/Infrastructure.(Consultants letters enclosed-2 nos.).

You are requested to kindly take into consideration the above while finalizing the same.

(On behalf of Sponge Iron Units
Attended the above Meeting)

Copy to:

1. The Principal Secretary - (Industry and Commerce) Hyderabad.
2. Member Secretary – Telangana State Pollution Control Board, Hyderabad.
3. Vice Chairman and Managing Director -Telangana State Industrial Infrastructure Corporation Ltd., Hyderabad.

CE
[Signature]

MS/PCB
[Signature]
M. [Signature]

JOT-V
[Signature]
21/10

MS/PCB
[Signature]
28/10/20

28/10/20



SIPC Services

PLOT NO. 109, SAIPURI COLONY, SAINIKPURI
PH: 040 - 2711 2067, TELFAX: 040 - 2711 2067
E-MAIL: info@sipc-services.com
Website: www.sipc-services.com

TO WHOM SO EVER IT MAY CONCERN

Establishing a coal based Sponge Iron in a green field area involves the following activities.

- a) Preparation of surveying and leveling of the site.
- b) Preparation of the Lay out of the plant showing the various buildings and material storage yards and sheds.
- c) Design and preparation of drawings of the plant comprising of ground hoppers crushing & screening of raw materials like coal, iron ore & lime stone and their storage bins i.e stock house, product separation and storage bins i.e product house.
- d) Preparation of equipment drgs for fabricated items like rotary kiln & cooler, waste gas system etc
- e) Design and preparation of drgs for material conveying systems like belt conveyors , etc.
- f) Electrical systems like transformer yards, M.C.Cs , instrumentation & control systems with control room to accommodate these equipments.
- g) Design of Waste gase handling and pollution control systems like E.S.Ps Chimney etc
- h) Civil works comprising of design of foundations and supporting structures in concrete or in structural steel for the buildings and equipments.
- i) Design and construction of utilities like water reservoir , pump houses and pipe lines , roads , stores and office & administrative bldgs etc.
- j) Procurement of all the equipments which involves invitation of bids , finalization placement of P.Os and receiving of the same at site.

For completion of all the activities, construction and commissioning of the plant the time required will be about 2 years.

For S.I.P.C SERVICES


C.E.O



ENGINEERING TECHNOLOGIES PVT. LTD.

Ref. No: PETPL/125/2020-21

Date: 14.10.2020

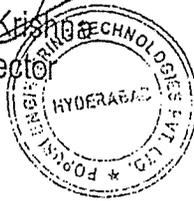
To whom so ever it may concern

This is to inform that, we (M/s.Popuri Engineering Technologies Pvt. Ltd) are the Engineering consultants for the Sponge Iron plant set-up by M/s.Anand Metals & Power Pvt. Ltd at Kothur near Hyderabad, Telangana State.

For shifting & installation of the whole plant will take around 3.0years time, which will includes Land Acquisition, getting NA, getting statutory clearances, land development, making new civil foundations, dismantling of the existing plant, refurbishment, installation, commissioning.

Yours Sincerely,
For M/s. Popuri Engineering Technologies Pvt. Limited


N. Krishna
Director



Address: 13-6-457/59, Gayatrinagar Colony
Beside HP Petrol Bunk, Gudimalkapur,
Hyderabad- 500 006: Telangana St.

Complete engineering and consultancy services for:
DRI Plants + CPP
Iron ore beneficiation for DRI making

Item No.7 to 9:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 04 of 2019 (SZ)

With

Original Application No. 04 of 2020 (SZ)

With

Original Application No. 05 of 2020 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Anirudh Reddy		...Applicant(s)
	<i>Versus</i>	
Union of India and Ors.		...Respondent(s)
	With	
Chava Srinivas and Anr.		...Applicant(s)
	<i>Versus</i>	
M/s. Anand Metallics & Power Pvt. Limited and Ors.		...Respondent(s)
	With	
Capt L.K. Reddy (Retd)		...Applicant(s)
	<i>Versus</i>	
M/s. Om Shiv Shakthi Iron Industries Pvt. Ltd., & Ors.		...Respondent(s)

Date of hearing: 18.09.2020.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

O.A. No.04/2019:

For Applicant(s):

M/s. Sanjay Upadhyay.

For Respondent(s):

M/s. M. Sumathi for R1.
M/s. R. Thirunavukarasu for R2.
M/s. H. Yasmeen Ali for R3.
M/s. T. Saikrishnan through
M/s. B. Lakshmi Narasimhan for R4.
M/s. Srinivasamoorthy for R5.

O.A. No.04/2020:

For Applicant(s):

M/s. Sai Sathya Jith.

For Respondent(s):

M/s. Srinivasamoorthy for R1.
M/s. T. Saikrishnan through
M/s. B. Lakshmi Narasimhan for R2.
M/s. H. Yasmeen Ali for R3, R4.

O.A. No.05/2020:

For Applicant(s):

M/s. Sai Sathya Jith.

For Respondent(s):

M/s. Deepak Misra for R1.
M/s. T. Saikrishnan through
M/s. B. Lakshmi Narasimhan for R2.
M/s. H. Yasmeen Ali for R3, R4.

ORDER

O.A. No.04/2019:

1. As per order dated 21.07.2020, this Tribunal had directed the State Pollution Control Board to file a further action taken report as to whether the closure orders have been effectively implemented and whether any environmental compensation has been imposed and we also directed the State Government to come with a proposal regarding the relocation of industries as suggested by the Telangana Pollution Control Board as according

to them, it requires relocation and posted the case to 16.09.2020.

2. On 16.09.2020, this Tribunal had adjourned the case as similar issues are raised in O.A. Nos.04 of 2020(SZ) and 05 of 2020(SZ) and directed all these cases to be posted to today. That is how this case is also coming up today.
3. When the matter came up for hearing today through Video Conference, Sri. Sanjay Upadhyay represented the applicant. Smt. M. Sumathi represented 1st respondent, Sri. R. Thirunavukarasu represented 2nd respondent, Smt. H. Yasmeen Ali represented 3rd respondent, Sri. T. Saikrishnan through Sri. B. Lakshmi Narasimhan represented 4th respondent and Sri. Srinivasamoorthy represented 5th respondent.

O.A. Nos.04/2020(SZ) & 05/2020(SZ):

1. When the above cases were taken up today through Video Conference, Sri. Sai Sathya Jith represented the applicant in both the cases as he filed a change of vakalat, after getting consent from the counsel namely, Sri. V.K. Singh who appeared earlier for the applicant in both the cases.
2. Sri. K. Raveendhranath, learned counsel submitted that he has been instructed to appear in these matters and he wants to appear in these matters. He can file vakalat after getting consent

from the counsel who is appearing for the applicant in the manner known to law, till then we can only permit the lawyer who is having a vakalat to proceed with the matter.

3. Sri. T. Saikrishnan through Sri. B. Lakshmi Narasimhan represented 2nd respondent in both the cases, Smt. H. Yasmeen Ali represented respondents 3 & 4 in both the cases, Sri. Srinivasamoorthy represented 1st respondent in O.A. No.04/2020 and Sri. Deepak Misra represented 1st respondent in O.A. No.05/2020.
4. We have received the counter affidavit with annexure filed by the 1st respondent in O.A. No.05/2020.
5. We have also received a Joint Action Plan submitted by the State of Telangana in respect of relocation of Sponge Iron Industry where they have given a vague idea as to how they are going to consider the issue and they wanted 33 months for completion of the same but till then, if certain units are functioning in that area against the citing criteria then, what is the action to be taken by them is not clear from this report.
6. The learned counsel appearing for the 1st respondent in O.A. No.04/2020 wants to file their counter.
7. The learned counsel appearing for the applicant in O.A. No.05/2020 submitted that he had not received the counter statement filed by the 1st respondent.

8. The learned counsel appearing for the 1st respondent in O.A. No.05/2020 submitted that he will be furnishing the copy of the counter statement to the counsel appearing for the applicant in due course.
9. Other respondents have not filed their counter statement so far. So, they are also directed to file their response to the allegations made in the application and also to file a further action taken report, if there is any violation found in respect of all these cases.
10. The State of Telangana is directed to come with a proper action plan with shorter time line for relocating these industries and they must also come with some temporary measures as to how they are going to control the pollution, if any, caused on account of the functioning of these units in these areas, till the relocation process is completed.
11. When this was pointed out, both the counsel for the Pollution Control Board as well as the State of Telangana wanted some more time.
12. Considering these aspects, we feel that some time can be granted to them for that purpose and the Telangana Pollution Control Board is directed to file a further action taken report in respect of each industries, so that it will be easy for this Tribunal to identify the polluting industry, violating industry and action taken and further direction which is required to be given in this

regard

13. In the meantime, the party respondents who have not filed their response are also at liberty to file their response to the allegations made in the respective applications and complete the pleadings.
14. Since, all these cases are related to same issue, we feel that all these cases can be considered together.
15. For consideration of further action taken report, post all these cases on 27.11.2020.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

**O.A. No.04/2019,
O.A. No.04/2020
O.A. No.05/2020,
18th September, 2020. Mn.**